

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 64 of 2020

IN THE MATTER OF:

Greatship (India) Ltd.

...Appellant

Versus

Sudip Bhattachary

...Respondent

Present:

**For Appellant: Mr. Ramji Sriwivasan, Senior Advocate
Mr. Abhijeet Sinha, Mr. Rishab Kapoor, Mr. Himanshu
Satija, Mr. Divyang Chandramani and Mr. Rajeev Kumar,
Advocates**

**For Respondent: Mr. Arun Kathpalia, Senior Advocate
Mr. J. Rajesh, Mr. Dhruvad Vaghai and Mr. Kaaser
Husain, Advocates.**

ORDER

20.01.2020 It is represented on behalf of the Appellant that the certified copy of the impugned order dated 09.01.2020 passed by the Adjudicating Authority (NCLT) Mumbai Bench in M.A. No.75 of 2020 in C.P. No.54/INB/2019 is not yet made available to it. Hence, the Registrar of this Tribunal is directed to obtain a complete and comprehensive Status Report from the Registrar, NCLT, Mumbai Bench in regard to the availability of certified copy of the impugned order dated 09th January, 2020 passed by the Adjudicating Authority (NCLT) Mumbai Bench by tomorrow i.e. 21.01.2020. Till then, the earlier order dated 13.01.2020 passed by this Tribunal, inter alia to effect “and in absence of the issuance of the certified copy of the impugned

order dated 9th January, 2020, no specific order is passed and therefore, it will be desirable not to create third party interest on the assets of the ‘Corporate Debtor’,” shall continue.

[Justice Venugopal M.]
Member (Judicial)

[V. .P Singh]
Member (Technical)

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